

**Central Administrative Tribunal Lucknow Bench Lucknow**

**O.A. No. 432/2010**

**This the 22<sup>nd</sup> day of October, 2010**

**Hon'ble Shri S. P. Singh, Member (A)**

Ms. Jasbir Bakshi, a/a 52 years, D/o Sri Surjeet singh, R/o G-1, H.No. 173, Armapur Estate, Kanpur, presently working as TGT, Kendriya Vidyalaya No. 1, Armapur, Kanpur.

**Applicant**

**By Advocate Shri V. K. Srivastava.**

**Versus**

1. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16, through its Chairman.
2. Joint Commissioner (Admn) I/C, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Lucknow.
4. Principal Kendriya Vidyalaya, KV No. 1, Armapur, Kanpur.

**Respondents**

**By Advocate Shri Surendran P.**

**Order (Dictated in Open Court)**

**By Hon'ble Shri S. P. Singh, Member (A)**

Heard counsel for the parties at length.  
2. Shri V. K. Srivastava, learned counsel for the applicant submits that at present moment, he not pressing the policy issued regarding transfer guidelines and amendments thereto. He will confine his case only to the transfer order dated 7.10.2010 issued by respondent No. 3 i.e. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Lucknow transferring the applicant who is TGT (English) from Kanpur to Bulandshahar due to fixation of staff strength in Kendriya Vidyalaya for the year 2010-11 and applicant having been found as surplus TGT (English). At this point of time, Mr. Surendran P. learned

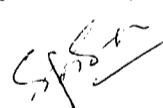
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counsel for the respondents submits that she stands already relieved on implementation of the transfer order issued on 7.10.2010. However, it is further noticed that she has not exhausted an alternative remedy of making representation before the authorities, giving the facts and circumstances of her case as she has a father aged 80 years and mother 76 years and there is no ~~male~~ member in the family as she is only unmarried daughter.

3. In view of the facts and circumstances as mentioned above, the learned counsel for the applicant states that she is prepared to give a representation before the authorities for sympathetic consideration and go by the decision of the authorities in the matter.

4. Accordingly, this O.A. is disposed of with a direction to the authorities to consider the representation to be submitted by the applicant within a week and the same will be decided within a period of two months thereafter. Meanwhile, no coercive action should be taken by the authorities.

5. The O.A. is disposed of accordingly. No cost.

  
Member (A)  
(S. P. Singh)